

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 619  
CP (CAA)/53/ND/2024

**IN THE MATTER OF:**  
**Stesalit Limited**

...APPLICANT

**Section**  
**U/s 230-232 (2<sup>nd</sup> Motion)**

**Order delivered on 19.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant** :  
**For the RD** :Adv. Jyoti Khurana  
**For the OL** :  
**For the IT Department** :

**ORDER**

This is a second motion petition filed under Section 230-232 of the Companies Act, 2013.

Heard the Ld. counsel on behalf of the Petitioner. Issue notice to the Central Government through Regional Director of Ministry of Corporate Affairs, RoC, Official Liquidator and the concerned Assessing Officer of the Income Tax Department. Further, notice be also published in the newspapers namely "Business Standard" (English), Delhi Edition & "Business Standard" (Hindi), Delhi Edition. Notice be issued for filing report and appearance. List the matter on **22.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**